

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4648
ANSWERED ON:08.12.2010
NON FILING OF CHARGESHEET
Bhagat Shri Sudarshan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether no chargesheet has been filed against officers whose names have appeared in the list issued by CVC;
- (b) if so, the reasons therefor;
- (c) whether the IAS officers, whose names are in the list, are being allowed to be in office/do their normal duty; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) : The CVC has published a list of officials on its website (www.cvc.in) against whom sanction for prosecution from concerned sanctioning authorities is pending for more than 4 months. The sanction for prosecution is required by the investigating agencies for filing charge-sheets in the court of law.

(b) : Though a time limit of three months has been fixed for grant of sanction for prosecution, sometimes there is delay in giving sanction of prosecution within the prescribed time. The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies and sometimes non-availability of relevant documentary evidence.

(c) & (d) : The cases are evaluated on the basis of evidence collected during the investigation irrespective of status of the accused. After conclusion of investigation and after obtaining sanction of prosecution in respect of public servants (wherever required under the provisions of law), charge sheet is filed in the competent court by the investigating agencies.